

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 11
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.... Applicant/petitioner

v.

Sunar Jewels Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 10.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Sagar Bansal, Adv.

ORDER

CA-2768(PB)/2019

Fourth progress report filed by the IRP annexing the correspondence and notice along with the agenda of 6th, 7th & 8th CoC meeting. The vote result is also annexed with the application. The application is also annexed the claim filed with the Income Tax Department is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-2768(PB)/2019 stands disposed of.

- Sd -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

- Sd -

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)